

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).24940/2004

(From the judgement and order dated 06/10/2004 in WA No. 26/2002 of The GAUHATI HIGH COURT, AGARTHALA BENCH)

CHAIRMAN, O.N.G.C.LTD. & ANR.

Petitioner(s)

VERSUS

SHYAMAL CHANDRA BHOWMIK

Respondent(s)

(With appln(s) for exemption from filing c/c of the impugned Judgment and with prayer for interim relief and office report )

Date: 28/03/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE G.P. MATHUR

For Petitioner(s)

Mr. G E Vahanvati, SG

Mr. V N Koura, Adv.

Mr. Choudhary, Adv.

Mr. A Mariarputham, Adv.

Ms. Aruna Mathur, Adv.

for M/s Arputham, Aruna & Co., Adv.

For Respondent(s)

Mr.Sanjay Parikh, Adv.

Ms. Anitha Shenoy,Adv.

Mr. A N Singh, Adv.

UPON hearing counsel the Court made the following

O R D E R

Leave granted.

Printing dispensed with. The appeal shall be heard on the SLP paperbook. Additional documents, if any, be filed within six weeks. Original record need not be requisitioned.

As the respondent-workman is out of employment, we direct the appeal itself to be listed for hearing after six months.

(D.P. WALIA)

(RADHA R. BHATIA)

COURT MASTER

COURT MASTER